केन्द्रीय विद्युत विनियमक आयोग
बजिल्सेना

नई दिल्ली, 12 दिसंबर, 2019

सं. एल-1/13/2010 के-वि.वि.आ——केन्द्रीय विद्युत विनियमक आयोग, विद्युत अधिनियम, 2003 (2003 का 36) की धारा 178(2)(म) के साथ पठित धारा 66 के अधीन प्रवेश अनुमति में इस तिथि सामन्ततप्त सूचनायुक्त अन्य शक्तियों का प्रस्ताव करते हुए, केन्द्रीय विद्युत विनियमक आयोग (पावर मार्केट) विनियम, 2010 (जिसे इसके पश्चात 'मूल विनियम' कहा गया है) के संशोधन करने के लिए निर्धारित विनियम बनाता है, अथवा:

1. संक्षिप्त नाम तथा प्रारंभ:

   1.1 इस विनियम का संक्षिप्त नाम केन्द्रीय विद्युत विनियमक आयोग (पावर मार्केट) (द्वितीय संशोधन) विनियम, 2019 है।

   1.2 ये विनियम 01.04.2020 या इस प्रकार की अन्य तारीख से जिसे आयोग द्वारा अधिगृहित किया गया है, प्रवृत्त होंगे।

2. मूल विनियमों के विनियम 2 का संशोधन:

   2.1 निर्धारित खंडों को मूल विनियमों के विनियम 2 के खंड (i) के उपखंड (d) के बाद जोड़ा जाएगा:-

   “(d) “मामूली संबंधित” में केंद्रीय के लिए सवाल प्रतिस्पर्धात्मक बोली के माध्यम से पावर एस्टेपेज(एस्टेपे) में पता लगाए गए संबंधित का मैट अभिप्रेत है।“

   “(d) “सतत संबंधित” में मामूली संबंधित से भिन्न संबंधित में अभिप्रेत है जहां केंद्र और विकेन्द्र बोलियों को कीमत-समय प्राथमिकता के साथ तत्त्वाधार पर मिलान किया जाता है।"
2.2 New Subsection (II) to be inserted in Chapter IV of the Gazette of India Extraordinary of 2010, as follows:

"(II) “Subsection (II) of Section 10” of the Gazette of India Extraordinary of 2010 shall be deleted.

2.3 New Subsection (II) to be inserted in Chapter IV of the Gazette of India Extraordinary of 2010, as follows:

"(II) The addition of a new Subsection (II) to be inserted in Chapter IV of the Gazette of India Extraordinary of 2010 shall be deleted.

2.4 Moot Bill of the Gazette of India Extraordinary of 2010, as follows:

"(4) “Provisional Bill of the Gazette of India Extraordinary of 2010” shall be deleted.

2.5 New Bill of the Gazette of India Extraordinary of 2010, as follows:

"(5) “Provisional Bill of the Gazette of India Extraordinary of 2010” shall be inserted.

3. Moot Bills of the Gazette of India Extraordinary of 2010, as follows:

3.1 New Bill of the Gazette of India Extraordinary of 2010, as follows:

"(I) Moot Bill of the Gazette of India Extraordinary of 2010 shall be inserted.

4. Moot Bills of the Gazette of India Extraordinary of 2010, as follows:

4.1 Moot Bills of the Gazette of India Extraordinary of 2010, as follows:

"(I) Moot Bill of the Gazette of India Extraordinary of 2010 shall be inserted.

4.2 Moot Bills of the Gazette of India Extraordinary of 2010, as follows:

"(II) Moot Bill of the Gazette of India Extraordinary of 2010 shall be inserted.

Sanjeev Kumar Shya, (Sahib)

[Notification-III/4/Amend./384/19]

Explanation: Moot Bill of the Gazette of India Extraordinary of 2010, as follows:

a. Adhikari, 3rd March 2010, date 21.3.2010, published in the Gazette of India Extraordinary of 2010, as follows:

b. Adhikari, 3rd March 2010, date 3.4.2010, published in the Gazette of India Extraordinary of 2010, as follows:
CENTRAL ELECTRICITY REGULATORY COMMISSION  
NOTIFICATION  
New Delhi, the 12th December, 2019  

No. L-1/13/2010/CERC.—In exercise of powers conferred under Section 66 read with Section 178(2)(y) of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 (hereinafter referred to as Principal Regulations) namely:

1. Short title and commencement  
   1.1 These regulations may be called the Central Electricity Regulatory Commission (Power Market) (Second Amendment) Regulations, 2019.  
   1.2 These regulations shall come into force from 1st April, 2020 or such other date as may be notified by the Commission.

2. Amendment to Regulation 2 of the Principal Regulations  
   2.1 Following Sub-clauses shall be added after Sub-clause (e) of clause (i) of Regulation 2 of the Principal Regulations :-  
      “(ea) “Collective Transaction” means a set of transactions discovered in power exchange(s) through anonymous, simultaneous competitive bidding by buyers and sellers.”  
      “(eb) “Continuous Transaction” means a transaction other than collective transaction, where the buy and the sell bids are matched on a continuous basis with price-time priority.”

   2.2 New sub-clause (ka) shall be added after sub clause (k) of clause (i) of Regulation 2 of the Principal Regulations, as under :-  
      “(ka) “Day Ahead Market (DAM)” means a market for collective transactions of ‘Day Ahead Contracts’ through Power Exchange(s).”

   2.3 New Sub-clause (na) shall be added after Sub-clause (n) of Clause (i) of Regulation 2 of the Principal Regulations, as under :-  
      “(na) “Gate Closure” in reference to Real-Time Market refers to the time after which the bids submitted to the Power Exchange cannot be modified for a specified delivery period.”

   2.4 Sub-clause (o) of Clause (i) of Regulation 2 of the Principal Regulations, shall be substituted as under :-  
      “(o)“Intraday Contract/Contingency Contract” means the contract where the transaction (not being a collective transaction) occurs on day (T) after the closure of day ahead transaction window and the delivery of power is on the same day (T) except for the duration of the specified period of delivery of the real-time market, or next day (T+1) and which is scheduled by Regional Load Despatch Centre or National Load Despatch Centre.”

   2.5 New Sub-clauses (cca) and (ccb) shall be added after sub clause (cc) of clause (i) of Regulation 2 of the Principal Regulations, as under :-  
      “(cca) “Real-time Contract” means the contract other than day ahead contract and intraday or contingency contract, where collective transactions occur on the day (T) or (T-1) after the right to revision of schedule ends for a specified delivery period during the day (T) and which are scheduled by Regional Load Despatch Centre or National Load Despatch Centre.”  
      “(ccb) “Real-Time Market” means a market for collective transactions of Real time Contracts through Power Exchange(s).”

3. Amendment to Regulation 4 of the Principal Regulations  
   3.1 New Sub-clause (d) shall be added after Sub-clause (c) of Clause (iii) of Regulation 4 of Principal Regulations, as under :-  
      “(d) Real Time Contract”
4. Amendment to Regulation 11 of the Principal Regulations

4.1 In the heading of Regulation 11 of Principal Regulations, the words “and Real-time markets” shall be added after the words “day ahead markets”.

4.2 In Clause A(ii) of Regulation 11 of Principal Regulations, the words “and real-time basis” shall be added after the words “day ahead basis”.

SANOJ KUMAR JHA, Secy.
[ADVT.-III/4/Exty./384/19]

Note: The Principal Regulations were published in the Gazette of India Extraordinary, Part III, Section 4, Sr. No. 33, dated 21.1.2010 and the same were amended vide,

(a) Central Electricity Regulatory Commission (Power Market) (First Amendment) Regulations, 2014 published in the Gazette of India Extraordinary, Part III, Section 4, Sr. No. 110, dated 3.4.2010